

**Central Administrative Tribunal Lucknow Bench Lucknow**

**C.C.P. No. 71/2009  
In  
O.A. No. 111/2009**

This the 31<sup>st</sup> day of March, 2011

**Hon'ble Justice Shri Alok Kumar Singh, Member (J)  
Hon'ble Shri S. P. Singh, Member (A)**

Abhinandan Kumar Jain, aged about 50 years, S/o Late Sri P. c. Jain, R/o 1/126 Viram Khand Gomti Nagar, Lucknow.

**Applicant**

**By Advocate Shri Amit Verma for Shri A. Moin.**

**Versus**

Principal Secretary, Department of Forest, U.P. Government, Bapu Bhawan, Civil Secretariat Lucknow.

**Respondent**

**By Advocate Shri H.H. Gupta for Shri Sudeep Seth.**

**Order (Oral)**

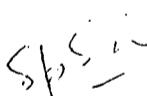
**By Hon'ble Justice Shri Alok Kumar Singh, M(J)**

**M.P.No.2201/2009:** This is an application for taking on record the short counter affidavit is allowed.

**M.P. No. 106/2010:** This is an application for taking on record the compliance affidavit.

Heard the learned counsel for the parties. We have also carefully considered the compliance affidavit on behalf of the opposite party. It is stands uncontested. According to this report, the compliance of the order passed by this Tribunal on 18.3.2009, an order has been passed by the State Government on 16.12.2009 vide Annexure CA-1. The learned counsel for the applicant has nothing to say against it.

In view of the above, compliance has already been made. This contempt petition is disposed of accordingly. Notice stands discharged.

  
**(S. P. Singh)**  
**Member (A)**

  
**(Justice Alok Kumar Singh)**  
**Member (J)**